

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi and Ors.
Vs.
M/s. R.S. Stones Pvt Ltd

.... Petitioner/Applicant
....Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 06.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Namrata Ranga proxy counsel
for Adv Nishi Chaudhary, on behalf of PNB
For Respondent : Zinnea Mehta Adv. Respondent no.2
For the RP : Ms. Renuka Iyer, Ms. Shruti Pandey Adv

ORDER

List the matter for further consideration on 16.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

06.07.2021
DPK